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Broadcasting, Notification G.S.R. No. 677(E), dated the 21st September, 1984, publishing the Cine-Workers and Cinema Theatre Workers (Re-gulation of Employment) Rules, 1984, under sub-section (3) of section 23 of the Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981. [Placed in the Library. See No. LT-66/85].

II. A copy (in English and Hindi) of the Ministry of Information and Broadcasting, Notification G.S.R. No. 722(E), dated the 12th October, 1984, publishing the Cine-Workers Welfare Fund Rules 1984, under sub-section (4) of section 11 of the Cine-Workers Welfare Fund Act, 1981. [Placed in the Library. See No. LT-67/85]

HI. (in English and Α copy Hindi) of the Ministry of Informa tion and Broadcasting Notification G.S.R. No. 814(E), dated the 13th December, 1984. publishing Cinematograph (Certification) (Third Amendment) Rules, 1984, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in the Library. See No. LT-68/85].

## Resignation by Dr. Mahabir Prasad

MR. CHAIRMAN: I have to inform Members that I have received a letter from Dr. Mahabir Prasad, a Member representing the State of Bihar, resigning his seat in Rajya Sabha. I have accepted the resignation with effect from 9th January, 1985.

## Leave of absence to Shri K. G. Thimme Gowda

MR. CHAIRMAN: I have to inform members that I have received a letter dated the 12th January, 1985 from Shri K. G. Thimme Gowda to

the effect that he -was admitted to hospital for a period of two months and was discharged on the 10th January, 1985. . He has stated that he has been convalescing and bas requested for grant of leave of absence from all the sittings of the Rajya Sabha during its 132nd Session.

Is it the pleasure of the House that permission be granted to Shri K. G. Thimme Gowda for remaining absent from all the meetings of the House during the current Session?

(No honourable Member dissented)

MR. CHAIRMAN: Permission to remain absent is . granted.

## CLARIFICATIONS ON THE STATE-MENT REGARDING THE TRAGIC ACCIDENT WHICH OCCURRED IN THE PESTICIDE PLANT OF THE UNION CARBIDE (INDIA) LEW-, TED AT BHOPAL.

MR. CHAIRMAN: Members may seek clarifications now. Yes. Mr. Sukomal Sen. Before we proceed, I would like to suggest one thing. Generally the practice is that the Minister answers every question. Now, we have had a long series of questions. I suggest that all the questions may be put and the Minister may reply later.

SHRI S. W. DHABE (Maharashtra): The Minister may reply at the end.

SHRI JASWANT SINGH (Rajasthan): Provided, Sir, the Minister does not leave any question out.

MR. CHAIRMAN: I will protect. Yes, Mr Sukomal Sen.

SHRI SUKOMAL SEN (West Bengal): Sir, the other day, we listened to our Minister and we have also gone through his statement. But certain questions arise in our minds which we would like to place before the Minister for clarification.

Sir, this is the worst tragedy that has taken place in our country, in Bhopal. But this is not the first time that this has happened in the world. Previously also, about four years ago, in another US multi-national company at Brazil something happened on ac. count of which hundreds died. Sir, this operation of multinationals in the third world countries raises certain questions in the minds of people because they are totally careless about the safety of human lives of the third world countries and they make all sorts of experiments with the toxic and other chemicals, which are hazardous for human life and the third world suffers because of the operations of multi-nationals. Some multinationals like Dew Chemicals and Union Carbide are a law unto themselves and have scant regard for human lives. The tragedy in the Union Carbide at Bhopal and the genocide in Brazil highlight the inherent criminal nature of multinationals and the need to end their rule. So, Sir, these basic questions are raised by Bhopal tragedy. Sir, these multi-nationals which deal with toxic and the most hazardous material find it more and more difficult to operate in the USA and in other advanced countries because the regulations regarding the hazardous chemicals and toxic materials in those countries are too strict and the public awareness of the hazards is very strong. is why they are more and more inclined to come to the third world countries. Sir, the multi, nationals find it very easy to operate in third world countries as the laws here are very liberal. And because of also very cheap labour and cheap maintenance and cheap cost of production they are more and more inclined to shift their plants in those countries.

Sir, as I hav<sub>e</sub> told during the question Hour, there is a lot of difference in the designing of the plant in West Virginia and Bhopal, and the multinational Union Carbide did it deliberately because they felt that while operating in the U.S. they will have to abide by strict regulations prevailing in the country and here they find it very easy because the laws in our country which regulate the functioning of multi-nationals, which deal with hazardous chemicals, are very, liberal, and they have no regard for the safety of human lives. Sir, this raises a question whether our country will be vigilant about the operation of these multi-nationals and to see whether all our laws regarding these are sufficient to protect human life and sufficient to have safety measures in those plants.

Sir, I would like to say that the MIC gas that is produced in Bhopal and that caused the disaster is produced from a very toxic material, which was used by the Nazis in the Second World War and which is also used in gas chambers for exterminating human life. Was some such gas, toxic gas, used in the Bhopal plant? What I find is that the Government is quite negligent and indifferent about the safety measures while this plant was dealing with such toxia gas.

Sir, another question that comes to my mind is about the Research and Design Unit of the plant at Union Carbide. During the Question Hour also some Members raised this question. Sir, the total investment on R&D¹ in Bhopal ig about Rs. 20 crores. It comes to my mind whether the research and designing that was being done in Bhopal was about how to kill pests and insects or about some other things. There are reports, and the Members have also mentioned during the Question Hour, that there is an apprehension that the Research and Design Wing are researching something else which is required for chemical warf\*r\*. -(te, the results of

Pesticide Plant of the 216 Union Carbide Ltd. at Bhoval

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[Shri Sukomal Sen]

the research are being transferred to the U.S. in lieu of huge amount of money and the Military Department of the U.S. Government are trying to utilize those results of the research for their development of other chemical materials for chemical warfare. So I would like to ask the Minister whether the Government is aware of this fact that the R&D section of Bhopal are doing some such work which is connected with the plant at Bhopal.

Sir, another question that comes to my mind is, when this plant was allowed to be installed in Bhopal, was not the Government aware of the nature of operation of the multinationals and that they have to operate under stricter laws? Why then under these liberal laws they granted them licence to operate in Bhopal and that too to instal a plant in a populous area?

We know that in 1982 public opinion demanded in Bhopal, in Madhya Pradesh this question was raised, that this plant should be shifted to some other less populous area. Then the Labour Minister of Madhya Pradesh stated in the Assembly that it was not a stone that he could just pick it up and throw away. He said it was a very difficult task to shift the factory. At that time the Labour Minister ignored the demand for shifting the factory. One Hindi weekly specifically raised the question and said that the city of Bhopal was placed in the pit of a volcano, anytime it could erupt anj cause havoc. Despite serious warnings by several sections of the people and newspapers the Government of Madhya Pradesh and the Government of India chose to ignore those warnings and went ahead with the plant at Bhopal thus endangering the lives of the people there. Why did not the Madhya Pradesh Government and the Union Government pay heed to the warnings raised by so many sections of the people and newspapers? Is the

Government aware that there is no automatic warning system in the plant, that safety measures there are very inadequate? What role has the factory inspectorate played? What role has the Madhya Pradesh Government played? What was the Government of India doing? What was being done during the inspection of the factory, a factory which was dealing with hazardous and toxic and chemical materials?

Then about the death toll, the question was raised during the Question Hour. There are reports that when gas was coming out, people ran helter-skelter seeking shelter . . .

MR. CHAIRMAN: Mr. Shukomal Sen. if you deliver a speech for half an hour, then there will be no time left for the Minister to answer. Please put your specific questions, not make a long speech.

SHRI SUKOMAL SEN: There were many trains passing through Bhopal at that time and many passengers of those trains fell sick and some of them on reaching their destination were found dead. Will the Government collect all those figures impartially and state what sort of-relief is it going to 'be doled out to the victims? Many newspapers have flashed news items about so many types of reliefs being made to the victims, so many doctors approaching the victims. They are supposed to be experts in chemical warfare. And lawyers are fleecing the victims, forcing them to sign documents, ignorant people are made to sign papers with-, out knowing what they are signing.

One last question; Will the Government institute an all-party committee, in addition to the inquiry that is going on, consisting of Members of both" Lok Sabha and Rajya Sabha, so that they can impartially go into the whole matter and submit their report to Parliament?

S. **GURUPADASWAMY SHRI** M. (Karnataka): Mr. Chairman, before I refer to the Bhopal tragedy, may I have your permission to make one general remark? It has been known to us since long that there has been considerable neglect, if not total neglect, on the part of the authorities at the national level as well as at the State level in re-gard to— (a) import of the relevant technology to this country, (b) safety measures to be taken to combat pollution of air, water and soil, (c) safeguards to be observed while designing a factory or locating a factory or running a factory.

Only, of late, Government has woken up to the problems of environment. For the last many years there was near neglect, if not total neglect, of this important question.

Sir, the tragedy in Bhopal is unprecedented and both in our country and elsewhere never such a tragedy occurred. Tens and thousands of people have suffered on account of this tragedy. I say that the Governments both at the Centre and at the State level are genuinely worried and concerned about this tragedy. But, sir, may I draw your attention and the attention of the House to an opinion expressed by an expert from America who recently partilcipated in tjhe Asian Congress of Pharmacology which met at Delhi? According to him, Sir, in the month of March, 1984, the National Academy of Sciences of the USA conducted a study and according to that study there has been potential hazard in respect of 3,350 chemicals. And out of these 3,000 and odd chemicals, adequate information is available in respect of only 10 per cent of these Chemicals which are used widely all over the world. And information in respect of 52 per cent of the pesticide-ingre-

incomplete March, dients was in 1984, and in respect of 38 per cent information all. there no Chemicals These were the with sales of atleast one million pounds a year all over the world. These chemicals are used here in pesticides. manufacture of Sir, as you know. some time back, DDT dispensed with as a dangerous chemical in the west|em countries. But in India DDT is being used even though it has been rejected the West. Sir, my point is that people in the developing countries and the under-developed countries are being used as guinea-pigs the Multinationals by the Western countries. here, The agencies both the official and at the nonofficial level, are importing sub standard technology and hazardous materials, experiments and are made here population on our care regard is paid to this no or aspect. woken Now we have up because there is big tragedy at Bhopal. Sir, let me quote what the Dr. Spencer has same person, friend, said because my the hon. the Minister referring to quiry. Ι am there will be an sure enquiry, there will be a comprehen sive enquiry. I have no doubt about that. But let me caution about the enquiry. Let me anote Dr. Spencer said the what in con "The ference. He has said: medical little profession had training toxic effect tecting the of chemi substances cal usually tpresenti products.

.as wide-ranging as common' ly used drugs, food-stuffs or plastics, perrol and solvents present in the environment."

In other words, the present medical profession or the scientific esta-

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[Shri M. S. Gurupadaswamy]

blishment is incompetent. They are not trainee to conduct a comprehensive enquiry.

There is inadequacy. Therefore, even if this enquiry is held, my fear is that the enquiry may not yield, or give us, adequate information, or the enquiry may not yield good results, which will provide guidelines for the future. Therefore, with this warning, may I ask the hon. Minister whether he is going to pay heed to this fact which I have made now and take all steps possible to see that the enquiry which has been decided upon does real work? Lastly, may I say that my friend should not underestimate the tragedy. He has given the figures that 1408 people have died. He has also invited others to co-operate with him in regard to finding out the exact number of deaths. Not only deaths, but I say the effect on the people is so large that I am told nearly 50,000 people in Bhopal itself have been affected. There has been brain haemorrhage. nourosis and every part and limb of the body has been affected. Many people have been debilitated and incapacitated. Their number has also to be counted and adequate relief has got to be obtained.

So far as the cases are concerned, it is for the Government to consider what effective legal remedies will bring the maximum compensation to the victims. They have to decide whether the cases have got to be taken up in the US.A. or in India. I am told, the Union Carbide is thinking of fighting the cases in India itself because the Indian law gives adequate scope for escape.-1 do not know whether it is true. I have not studied the legal aspects. But I want the hon. Minister to take all necessary steps to see that adequate legal remedy is provided.

ठाकर जगतपाल सिंह (मध्य प्रदेश) : माननीय सभापति जी, मैं इस मामले पर Pesticide Plant of the at Bhopal Union Carbide Ltd.

श्रपने साथियों को बताना चाहता हूं कि जब यह कांड हम्रा उस वक्त में भोपाल में या और परी स्थिति का मैंने खद अवलोकन किया । सबसे पहले मैं वधाई देना चाहता हं ग्रपने प्रधान मंत्री श्री राजीव गांधी को कि वे सब कार्य छोडकर तरन्त भोपाल पहुंचे। उस के साथ-साथ मैं भ्रपने एडमिनिस्टेशन श्रीर मुख्य मंत्री को बधाई देना चाहता हं कि उन्होंने जिस तेजी से ग्रीर जिस हिम्मत से भौर दिलेगी से इस दुर्घटना का मकाबला किया, उसके लिये वह बधाई के पात हैं। मैं भ्राप को बताऊं कि जिस दिन रात में यह घटना घटी उस समय हजारों लाखों लोग सो रहे थे। घटना घटने के बाद जैसे ही पता चला, परी सरकार की मशीनरी उसी वक्त लगं गयी । सब से पहले सबाल था उनके सामने कि उन्हें कैसे निकाला जाय और उन्हें वहां से बाहर हटाया गया । उस वक्त इम्मीडियेटली कुछ मरीओं को अस्पतालों के भ्रन्दर ले जाया गया भीर वहाँ पर बाहर के डाक्टर बुलाये गये और परे के पूरे 700 डाक्टर वहां पर उस समय वर्क कर रहे थे ग्रीर वहां पर कैंप लगाये गये ग्रीर लोगों को हर तरह की सुविधाएं दी गयीं। मैं इसलिये ग्रौर बधाई देना चाहता हं कि ऐसे मौके पर जब गैस फैल रही हो, लोग मर रहे हों ग्रीर हमारे एडमिनिस्ट्रेशन के और सरकार के कर्मचारी श्रीर दूसरे लोग जो वहां पहंच रहे थे वे अपनी जान की बाजी लगा कर उन पीडितों की सेवा कर रहे थे। इसलिये वे सब बधाई के पाल हैं। मैंने वह दृश्य देखा है कि उस समय कोई नजदीक नहीं जा सकता था। पर इससे तीन सवाल उठते हैं। पहला कि घटना कैसे हुई। यह सवाल इंक्वायरी का मैटर है और इसके लिये इंक्वायरी कमीशन बिठा दिया गया है। दूसरा सवाल पैदा होता है कि सरकार ने क्या रिलीफ दी। क्या समय में रिलीफ दिया या नहीं ? अगर दिया तो क्या दिया ? उसके मैं कछ ग्रांकडे भ्रापके सामने रखना चाहता हं। टोटल ट्रीटमेंट जो हुमा है वह है 1 लाख 70 हजार का ग्रस्पतालों में । जैसे ही यह घटना हुई, मुख्य मंत्री ग्रौर हमारी सरकार के सभी लोग वहां पर पहुंचे, ग्रस्पतालों में पहुंचे, में स्वयं ग्रस्पताल में था, उस समय सभी मरीज था रहे थे। जो टीटेड ग्राउटसाइड

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हैं वे हैं 2000, सीरियसली ऐफेक्टेड हैं 10,700, ट्रीटेड इन डिस्पेंसरीज हैं 20 हजार, टोटल डैंथ्स के बारे में हमारे माननीय सदस्यों ने कहा कि संख्या बहुत ज्यादा है। मैं उनको बना। चाहता हूं कि क्योंकि कर्पे-सेशन मिलने की बात है लोग क्लेम करते हैं करना भी चाहिये, कोई भी डैंथ जो हुई है छिपाई नहीं जा सकती लेकिन हर जगह आदमी इसलिये क्लेम कर रहे थे कि नेचुरल डैंथ हुई है तो भी उसको लिखाने की कोशिश कर रहे थे हालांकि वह नहीं ऐसा कर सके। इसलिये मैं समझता हूं कि उनको जानकारी कम होगी क्योंकि 1408 ग्रादमी मरे हैं जिनमें 478 मेल हैं, 356 फीमेल हैं, 574 बच्चे हैं।

फाइनैंशल ग्रसिस्टैंस का जहां तक सवाल है, ग्रमले दिन ही कैंप खोल दिये गये, राशन की दिया नया, दुध देना शुरू कर दिया, डाक्टरों की टीमें खडी कर दी गई जो घर-घर जाकर इलाज कर रहे थे। दैजडी दखदाई थी लेकिन जो कार्य किया गया उसको नकारा नहीं जा सकता। माननीय सदस्य मुझे क्षमा करेंगे, विरोध होना चाहिये किन्त पाजिटिव ग्रीर कंस्टिक्टव होना चाहिये, इट शड नाट को निगेटिव एण्ड डिस्टिक्टव । हमारी गलती हुई है तो ग्राप को हक है कि पाइंट ग्राउट करें, लेकिन जो काम किया है, उसकी तारीफ भी करनी चाहिये। मिसाल के तौर पर फाइनैंशल ग्रसिस्टेंस के बारे में 73 लाख 58 हजार रुपए बांटे गये । जिनकी डैय हुई उनको तरन्त 10 हजार रुपए बनास 1 ग्राफिसरों की प्रजैन्स में दिये गये।

भी समापति : प्रश्न पृष्ठिए ।

SHRI JASWANT SINGH: Mr. Chairman, Sir, what we had expected oft, the debate of the gravest industrial tragedy that the world as Such

और प्राप्त की सरार को, उनके अधि-कारियों को भी बघाई देता हूं कि उन्होंने जो कुछ किया वह उसके लिये बघाई के पाल हैं।

has witnesses is that we would re. ceive the information and enlightenment from the Treasury Benches that would, reflect the change that has today taken place. What we have just listened to is quite a different thing. This is not an adversary matter at all. It is a matter which affects all of us, whether you sit on that side of the well or on this side, and one would have expected that the on the gravest industrial tragedy that the world has witnessed was not going to be in this selfcongratulatory partisan manner. I would also have expected the debate that we are going to have on the Bhopal tragedy was going to be more comprehensive, connected with the issues of Bhopal and connected with Bhopal tragedy. How. ever, we are bound by the fact that at this present moment we can only seek clarifications on a whi<sup>h</sup> was given by the hon. Minister in the previous week. I am also aware  $o^*$  the time constraint. Therefore, I will go straightway to the specific clarifications that I seek, in the hope that the hon. Minister would attempt to reply all of them.

My first clarification is about cesu-aUv figures. I do not want to delight in this macabre business head count and if the hon. Minister has said tha+ a certain number of Indians have died, I am reassured and happy that the figure is not higher, and this is not a competitive business on which we Attemp' to score points over you by saying that the total number of deaths io higher than what you are giving. Therefore, through you, I would appeal to the Minister that by disguising the total number of peo. ple killed on the grounds, as the hon. Member of the Treasury Benches has suggested, so that more people may come forward to claim compensation. This was suggested by your own party, Minister. This reflects total heartlessness and callousness about an enquiry which certainly de-

at Bhopal

[Shri Jaswant Singh] serves much .greater attention, I have with me figures which are not of my own making. A group called the Delhi Science Forum sent an investigation team to Bhopal and these are figures given by the Delhi Science Forum on the total number of casualties. The Delhi Science Forum says, in its report on the tragedy at Bhopal; The DSF team would at this stage make a conservative estimate oi nearly 5000 deaths, although the esti. mates quoted in Bhopal vary from .2000 (quasi-official) to 10,000. Many of the medical teams engaged in relief operations, for instance from the Gandhi Medicai College, Bhopal, tend to agree with our estimate. The total number of severely affected could be put around 20,000. The total population of the area immediately affected by the gas spread is about 2.5 lakhs, of which nearly 1.5 lakhs live in areas over which the gas settled in high concentration.

Now I would be very happy, as I started by saying, if the figures of the Forum are wrong. But my own ap. peal through you, Sir, to the hon. Minister i« not to under-estimate the casualty figures merely on account of attempting to clothe the dimension of this tragedy. I would also like to seek a clarification whether it is not cor. rect that the Government of India's own intelligence estimates gay that the total .figures are not what the hon. Minister has stated but that the total casualty figures are in excess of 40,000.

Then I will  $g_0$  to the next aspect of the clarifications that I seek, which is about medical matter—what symptoms were actual V displayed hv those who were affected by the gas? The hon. Minister's statement ig sketch von the subject and unles $_{s}$  the Minister comes up with greater details an that, we will continue to remain in the dark about the full dimensions of the tragedy. Again I have to rety on what

Delhi Science Forum says; The victims suffered from severe chest congestion, foreign body sensation in eyes, diminished and blurred vision, froth, ing at the mouth, headache, giddiness, soar throat, pain and burning senea. tion in the chest, coughing and erea\_ thlessness, vomitting, abdominal cramps, diarrhoea, swelling of legs, palpitation, vomitting of blood, weakness of tongue and limbs, paralysis stupor, chills, coldjclammy skin, coma, fever etc. The post mortem results showed a finding of cerebral oedema apart from massive pulmonary oedema, massive destruction of lung tissues, damaged liver and Sidneys and anogoloug coagulation of blood. I will not go into all this in greater detail. The reason why I point thig out ig that I would have expected the Minister to come forward and say: "These are the immediate symptoms that have been witnessed; we are investigating the symptomg go as to rule out possible longterm consequences to all -these who are current, ly even mildly affected". I emphasise that unless the Minister clarifies that even the mildest of symptoms that have been witnessed just now are going to be examiner! no that long term implications, long-term effects of these on human beings are elimL nntnd. things are not going to improve.

Thirdly, T would through you, Sir, reouest the hon. Minister to give us information as to wh't effects were noticed on nlant nnd animal life wate<sup>r</sup> and air Is a continuous monitoring of these being maintained—because renort- have appeared that though vegetable? and plants were immediately affected by the passage of this gas, subsequent growth of these vegetables has revea'ed that thei? are not entirely free and that vegetables\* continue to come in a sightly scorched or siightly birrnt fashion? It is very important, therefore, that the Minister enlighteng the House on this.

My next question is, how many accidents had taken place at the Union Carbide factory in Bhopal since its inception, what were the results of the reports on each of those accidents, what remedies were the suggested following upon each of those accidents? I have a question connected with that here. After listening to the hon. Minister's statement I am still not dear in my mind as to what actualty caused the death. Was it methyl isocyanate, was it phosgene or was it some other chemical that caused the deaths? This is a very important aspect because the Government says that Dr. Varadarajan himself went there and he conducted the whole exercise. Therefore, we would like to know what chemical was exactly-was it MIC, was it phosgene, was it flome other chemical? And unless we know that, the whole of our inquiry—I am not talking of the official inquiry—is misdirected. Is it correct. Sir. that the Central Government and the State Government had, at various times, made statements of which, of course, that statement by the Minister of the infamous State Cabinet is there which hag now, perhaps, been referred to by others or may be referred to by others? Is it correct that the Central State Governments had, at various and times, made statements that (a) the location is not dangerous (b) that the chemical that is being produced in that factory is not hazardous and (C) that adequate safety measures have been taken and, finally, that the Union Carbide factory is not an object which, could be removed from the site at will? I would, therefore, like to know, Sir, what was the basic data on the basis of which these statement, were made from time to time whether by the State Government or by the Central Government officials.

My next point, Sir, is that the technical collaboration agreement with Union Carbide was renewed 1396 RS—9

sometime in 1983. I repeat that the technical collaboration agreement with Union Carbide was renewed around 1983. If it isn't the technical collaboration agreement, certain aspects of the agreement were renewed in 1983. Because this renewal is the prerogative only of the Central Government, what were the considerations which persuaded the Central Government to renew this agreement?

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On the day of the accident, what was the role of All India Radio? To Our information, had the local station Of All India Radio on that day, on that fateful morning come forward with repeated announcements on the radio in Hindi that there is this occurence that has taken place, that we would advise the population to take a, b, c,d steps so that the immediate effects of the gas are minimised, that there is no need for panic, that the wind direction ig so and so, that the gas is travelling in this direction, that the Government is taking so many steps, all these would have helped. What was actually done by All India Radia? Was any such announcement made? If it was not made, why was it not made? What role could have been played by All India Radio, what role could have been given to All India Radio on that day?

MR. CHAIRMAN. Mr. Jaswant Singh, how long will you take—because I would like the Home Minister to make his statement?

SHRI JASWANT SINGH: I would be guided by you. If you want me to stop I can stop.

MR. CHAIRMAN; Not stop; you can continue afterwards.

SHRI JASWANT SINGH: May *I* continue? I have just two or three other questions to ask.

MR. CHAIRMAN: Honourable Home Minister.